

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 22549 OF 2014
WITH PRAYER FOR INTERIM RELIEF

SARVESHWARI SMOOH SANSTHAN DEVASTHAN ...PETITIONER(S)

VERSUS

BOARD OF REVENUE U.P. & ORS. ...RESPONDENT(S)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 01.09.2014, when the Court was pleased to pass the following order:

“Issue notice returnable within four weeks.

Mr. Sridhar Potaraju, learned counsel accepts notice on behalf of respondent.

Respondent is allowed four weeks' time to file counter affidavit. Rejoinder Affidavit, if any, be filed within two weeks thereafter.

In the meantime, the parties shall maintain status quo with regard to the possession of the land in question.”

There are 4 Respondents in this matter. Mr. Vinay Garg, Advocate is representing Respondent Nos. 1-3 and has also filed Counter Affidavit on their behalf and the same has been included in the paper books. Mr. Sridhar Potaraju, Advocate has filed Vakalatnama and Memo of Appearance on behalf of Respondent No. 4 and has also filed Counter Affidavit and the same has been included in the Paper Books.

Service of Show Cause Notice is complete.

The matter above mentioned was lastly listed before the Court of Registrar on 05.07.2016, when the following order was passed:

“The Ld. Counsel for respondent Nos.1 to 3 submits that he has already filed vakalatnama on behalf of respondent Nos.1 to 3 but counter affidavit has been filed on behalf of respondent Nos.2 and 3 and he adopts the same counter affidavit for respondent No.1 also.

Respondent No.4 has already filed the counter affidavit.

The matter stands complete.

Registry to process the same for listing before the Hon'ble Court, as per rules.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 08th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Senthil Jagadeesan, Advocate

Mr. Sridhar Potaraju, Advocate

Mr. Vinay Garg, Advocate.

ASSISTANT REGISTRAR